

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NOS. 6689 AND 6690 OF 2016

(Applications for bail and amendment in SLP in respect of Appellant No.2)

IN
CRIMINAL APPEAL NO. 2095 OF 2014

BRIJENDERA SINGH & ORS.		... Appellant(s)
	VERSUS	
STATE OF U.P.		... Respondent(s)

OFFICE REPORT

Ms. Anagha S. Desai, Advocate for the Appellant has filed two separate applications for bail and amendment in SLP in respect of Appellant No.2 with Affidavit which have been registered as Criminal Miscellaneous Petition Nos. 6689 and 6690 of 2016

It is submitted that Service of Notice of Lodgment of Petition of Appeal is complete on the Sole Respondent/State and is represented by Mr. Gaurav Dhingra, Advocate.

It is further submitted that Original Records from the High court as well as from the Trial Court have been received.

It is lastly submitted that Counsel for the Appellant has not filed additional documents.

The appeal above-mentioned is ready for hearing vide this Court's order dated 08.04.2015.

The Applications above-mentioned in the Appeal is listed before the Hon'ble Court with this office report.

DATED this the 13th day of April, 2016.

ASSISTANT REGISTRAR

COPY TO:

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